

CERTIFIED ACCOUNTS OF POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH FOR 1977-78, ALL INDIA INSTITUTE OF MEDICAL SCIENCES, NEW DELHI FOR 1977-78, ANNUAL REPORT OF HINDUSTAN LATEX LTD. TRIVANDRUM, FOR 1978-79 AND A COPY OF PREVENTION OF FOOD ADULTERATION RULES, 1979

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): I beg to lay on the Table:—

(1) A copy of the Certified Accounts (Hindi and English versions) of the Post-graduate Institute of Medical Education and Research, Chandigarh, for the year 1977-78 together with the Audit Report thereon, under sub-section (4) of section 18 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966. [Placed in Library. See No. LT-402/80].

(2) A copy of the Certified Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1977-78 together with the Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956. [Placed in Library. See No. LT-403/80].

(3) A copy of the Annual Report (Hindi and English versions) of the Hindustan Latex Limited, Trivandrum, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-404/80].

(4) A copy of the Prevention of Food Adulteration (Second Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 231(E) in Gazette of India dated the 6th April, 1979,

under section 23 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT-405/80].

NOTIFICATION UNDER CUSTOMS ACT, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): I beg to lay on the Table a copy of Notification No. G.S.R. 55(E) (Hindi and English versions) published in Gazette of India dated the 18th February, 1980 together with an explanatory memorandum regarding exemption to jute goods except hessian from export duty, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-406/80].

NOTIFICATION UNDER INDIAN RAILWAYS ACT, 1890 AND A STATEMENT FOR DELAY IN LAYING THE ANNUAL REPORTS AND AUDITED ACCOUNTS OF ORISSA ROAD TRANSPORT COMPANY LTD. BERHAMPUR, GANJAM FOR 1976-77, 1977-78 AND 1978-79.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): I beg to lay on the Table:—

(1) A copy of Notification No. S.O. 11(E) (Hindi and English versions) published in Gazette of India dated the 23rd February, 1980 declaring certain stations as notified station issued under section 56B of the Indian Railways Act, 1890. [Placed in Library. See No. LT-407/80].

(2) A statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Orissa Road Transport Company, Limited, Berhampur, Ganjam for the years 1976-77, 1977-78 and 1978-79 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library. See No. LT-408/80].